

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 322 of 1994

Wednesday this the 16th day of March, 1994

CORAM

Hon'ble Mr. Justice Chettur Sankaran Nair, Vice Chairman

Hon'ble Mr. P. V. Venkatakrishnan, Administrative Member

K. R. Chandrasekharan Kunji,
Assistant,
Enforcement Directorate,
Calicut.Applicant

(By Advocate Mr. M. R. Rajendran Nair)

Vs.

1. The Secretary, Department of Revenue, Ministry of Finance, Central Secretariat, New Delhi.
2. The Secretary, Department of Personnel & Training, Ministry of Personnel, Public Grievances & Pensions, New Delhi.
3. The Director, Enforcement Directorate, Govt. of India, Lok Nayak Bhavan, 6th floor, Khan market, New Delhi-110003.
4. The Deputy Director, Enforcement Directorate, Shastri Bhavan, III Floor, 26, Haddows Road, Madras-6.Respondents

(By Advocate Mr. C. Kochunni Nair, SCGSC)

OR D E R

CHETTUR SANKARAN NAIR(J), VICE CHARMAN

Applicant seeks a declaration that he is entitled to be placed in the scale of pay Rs.1640-2900 from 1.1.1986. Other ancillary reliefs are also prayed for. We find that he has made Annexure A3 representation before third respondent on 28.9.93 and that is pending consideration. There has been undue delay in dealing

with the representation. We direct third respondent to pass a reasoned order with reference to the relevant rules on Annexure.A3 within four months from today and communicate the same to applicant. We caution third respondent to adhere to the time schedule.

2. Application is disposed of with the aforesaid directions. No costs.

Dated 16th March, 1994.

P.V. Venkatakrishnan
P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

Chettur Sankaran Nair
CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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